IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA

Service Tax Stay Petition No.76343 of 2017
Service Tax Miscellaneous Application No.75351 of 2018
&
Service Tax Appeal No.77107 of 2017

(Arising out of Order-in-Appeal No.128/JSR/2017 dated 15.09.2017 passed by Commissioner (Appeals) of CGST & Excise, Ranchi)

M/s Vidhi Transport
Varsha Villa, Q Road, Bistupur, Jamshedpur-831001

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi
C.R.Building, 5A-Main Road, Ranchi-834001

Respondent

Appearance:
None for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER
HON'BLE SHRI RAJU, TECHNICAL MEMBER

MISC.ORDER NO.75196-75197/2021
FINAL ORDER NO.75557/2021

DATE OF E-HEARING : 27.08.2021
DATE OF DECISION : 27.08.2021

Per P.K.Choudhary :

It is seen from the file that the Department has forwarded a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. The Ld.D.R. has no objection in disposal of the appeal as withdrawn.

3. In view of the above position, we find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn. Miscellaneous Application for withdrawal of appeal gets disposed off. Stay Petition also gets disposed off.

Dictated and pronounced in the open Court.

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/
(Raju)
Member (Technical)

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